



2026:AHC:5341

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 14359 of 2025

Radhaballabh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Tarun Pratap Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Tarun Pratap Singh, learned counsel for the applicant, Shri Arimardan Singh, learned A.G.A. appearing for the State-respondent and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Radhaballabh, seeking enlargement on bail in Case Crime No. 112 of 2025, under Sections 8/20/29/60 of NDPS Act, Police Station-Farah, District-Mathura, during pendency of trial.

Learned counsel for the applicant argued that the accused has been falsely implicated in the case wherein contraband 'ganja' measuring 26 kgs has been recovered from the possession of accused applicant, which is marginally above the commercial quantity. Criminal history has been explained in the affidavit filed in support of bail application and the applicant is languishing in jail since 28.03.2025. There is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the aforesaid facts.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made

out.

Accordingly, the bail application is **allowed**.

Let the accused-applicant, Radhaballabh, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 8, 2026

MN/-

(Ashutosh Srivastava, J.)